

**THE DEPUTY CHAIRMAN:** Now, it is over.

**SHRI NARAYAN KAR:** No, Madam *(Interruptions)*

The entire country will be shocked to hear that during the last 29 months more than 200 women have been raped. FIRs have been lodged and the accused have been named, but not a single accused has been arrested and not a single case has been pursued. What is worse is that no protection is being provided to the women. The hoodlums have a free hand and the victims are totally helpless.

Mr. Swapan Bhattacharjee, 1st Class judicial Magistrate. *(Time Bell rings)*

**THE DEPUTY CHAIRMAN:** Now, Mr. Kar.

**SHRI NARAYAN KAR:** He has been threatened with dire consequences in the court room itself if the bail in a particular case was not allowed. He was helpless, as his request to the police to arrest the culprits was not acceded to and he writes that he gave his judgment under duress. No action was taken by the Government in this case.

I request the Central Government to institute a CBI inquiry.

**THE DEPUTY CHAIRMAN:** Okay.

**SHRI NARAYAN KAR:** Law and order has completely broken down in the State and the entire Opposition today has been completely thrown at the mercy of a handful of armed anti-socials, roaming throughout the State under the protection of Ministers.

I came to know that the Government of Tripura sent a report on ADC elections to the Union Government. What is the harm if they lay this report on the Table of the House so that parliament can discuss it?

I request the Government to institute a high level Commission headed by a Supreme Court judge so that this Commission can go through this rigging of elections.

Thank you.

**SHRI SUKOMAL SEN** (West Bengal): Madam, I support ... *(Interruptions)*

**SHRI DIPEN GHOSH** (West Bengal): Madam, ... *(Interruptions)*

**THE DEPUTY CHAIRMAN:** Your support is noted. Now, let me go ahead.

**DR. G. VIJAYA MOHAN REDDY** (Andhra Pradesh): Functioning of political parties there is not there. All the Opposition parties' offices are burnt down. There is rape. There is loot. And even the tribal people are not allowed to get their ration. Complete chaos is prevailing in Tripura. Madam, we want the Central Government to take action. I support the demand for an inquiry.

**THE DEPUTY CHAIRMAN:** Okay.

Before I ask Mr. Padmanabham to speak, I would ask Mr. Dhankhar to read out the business because he has to go somewhere.

**(व्यवधान)** पालिकामटरी अफेयर्स मिनिस्ट की तो वही हालत हैं, मुन्ला की दौड़ मजिद तक।

**Announcement regarding Government Business for the week commencing 27th August, 1990**

**THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI JAGDEEP DHANKHAR):** With your permission, Madam, I rise to announce that Government Business in this House during the week commencing Monday, the 27th August, 1990, will consist of:-

1. Further discussion on the Resolution regarding proclamation issued in relation to the State of Jammu & Kashmir.

[Shri Jagdeep Dhankar]

2. Further discussion on Resolution seeking disapproval of the Armed Forces (Jammu & Kashmir) Special Powers Ordinance, 1990.

3. Further consideration and passing of the Armed Forces (Jammu & Kashmir) Special Powers Bill, 1990 as passed by Lok Sabha.

4. Discussion on the Resolution seeking disapproval of the Indian Council of World Affairs Ordinance, 1990.

5. Consideration and passing of the Indian Council of World Affairs Bill, 1990.

6. Consideration and passing of the Representation of the People (Amendment) Bill, 1990.

7. Consideration and return of the Appropriation Bills relating to the following after they have been passed by Lok Sabha:—

(a) Demands for Grants for 1990-91 in respect of Punjab.

(b) Supplementary Demands for Grants (General) 1990-91.

(c) Supplementary Demand for Grants (Railways) 1990-91.

8. Consideration and passing of the Prasar Bharati (Broadcasting Corporation of India) Bill, 1990 as passed by Lok Sabha.

#### SPECIAL MENTIONS—Contd.

#### Difficulties being faced by the Fishing Industry in Andhra Pradesh

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Madam, I want to bring to the notice of the House a very important segment of our industry which is being put to a lot of problems because of lack of

coordination between the Ministry of Food Processing and the Ministry of Finance.

Madam, the deep-sea fishing industry is one of the very important industries. It has made substantial contribution to the export sector also, in addition to the other Central revenues. What is required is reschedulement of loans and waiver of interest. The industry has been in crisis for the last four years. The artificially high price of oil in India as compared to overseas is one major factor which has made this industry sick. The Finance Ministry also removed a small concession last year by withdrawing the 50 per cent Central Excise concession on diesel/oils supplied to trawlers. (*Time Bell rings*)

This kind of negative action has ruined the fishing industry.

Most of the small entrepreneurs have received unfair treatment at the hands of the SCICI, that is, Shipping Credit and Investment Corporation of India, of the Banking Department. They have been faced with a "take it or leave it" attitude. The terms and conditions imposed by SCICI are such that it cannot be called as rehabilitation, and on this pretext the SCICI is saying that entrepreneurs are not interested in rehabilitation in this industry, which is far from facts. And the SCICI is indulging in browbeating the entrepreneurs. (*Time Bell rings*)

The Government should summon various concerned departments and entrepreneurs to Delhi immediately and try to sort out this problem. The SCICI are imposing conditions which are not relevant. They want personal guarantee for old loans with regard to the rehabilitation programme which has been recently introduced. They are now demanding that the entrepreneur should give a personal guarantee for the loans they have already taken and also a percentage in the gross catch. It is very very difficult for the entrepreneurs to comply with